

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 13- IA/252(AHM) 2024  
In  
C.P.(IB)/235(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Shalini Sanjay Agarwal

.....Respondent

**Order delivered on 05/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Jaimin Dave, Adv. a/w. Ms. Hirva Dave, Adv.

For the Respondent :

**ORDER**

**IA/252(AHM) 2024**

This is an application filed under Reg. 11 of IB (Appl. To Adjudicating Authority for Insolvency Resolution Process for PG) Rule, 2016 for withdrawal of the Insolvency Process filed through C.P. (IB) No. 235(AHM) 2022.

Learned Counsel for the applicant / financial creditor seeks adjournment in the matter, which is allowed.

Re-list on 09.02.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**